

Demands for Grants, 1984-85 in respect of Ministry of Defence Voted by Lok Sabha

No. of Demand	Name of Demand	Amount of Demand	
		for Grant on account voted by the House on 14th March, 1984	for Grant voted by the House
1	2	3	4
		Revenue Rs.	Capital Rs.
MINISTRY OF DEFENCE			
18.	Ministry of Defence	69,14,31,000	26,18,50,00
19.	Defence Services—Army	648,68,25,000	—
20.	Defence Services—Navy	83,94,82,000	—
21.	Defence Services— Air Force	237,80,84,000	—
22.	Defence Services— Pensions	93,97,33,000	—
23.	Capital Outlay on Defence Services	—	119,92,83,000

15.58 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventy First Report)

MR. DEPUTY SPEAKER : Now, we go to the next item of the Business Order, Shri Chitta Basu to move.

SHRI CHITTA BASU (Barasat) : Sir, I beg to move :

"That this House do agree with the Seventy-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st March, 1984.

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Seventy-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st March, 1984."

The motion was adopted

MR. DEPUTY SPEAKER : Now, we take up Private Members Legislative Business. Shri Ram Lal Rahi—absent, Then, Shri K. Lakkappa.

15.59 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 130)

SHRI K. LAKKAPA (Tumkur) : I beg to move :

* Published in Gazette of India Extraordinary, Part II, Section 2 dated 23.3.1984.

"That leave be granted to introduce a Bill further to amend the Constitution of India".

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted

SHRI K. LAKKAPA : I introduce* the Bill.

16.00 hrs.

LAND ACQUISITION (AMENDMENT)
BILL*

(Amendment of Section 11 etc).

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1984.

MR. DEPUTY SPEAKER : The question is :

"The leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1984,"

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

HOARDING AND PROFITEERING
PREVENTION BILL*

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to

* Published in Gazette of India Extraordinary, Part II, Section 2 dt. 23.3.84.

introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities of daily use.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the prevention of hoarding of and profiteering in essential commodities of daily use."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

16.01 hrs

LOKPAL BILL*

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill to make provision for the appointment and functions of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to make provision for the appointment and functions of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.**

* Published in Gazette of India Extraordinary, Part-II. Section 2 dated 23.3.1984.

** Introduced with the recommendation of the President.